

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY

ORIGINAL APPLICATION NO.727 OF 1987.

Application Stamp No.560/87.

Shri Mohamed Bachu Khan,  
C/o.Prof.S.R.Rahman,  
5/7 Lakshmi Nagar,  
Goregone (W),  
Bombay-400 090.

.. Applicant

Vs

1. Union of India through  
Admiral Superintendent,  
Naval Dock Yard,  
Bombay.

2. The Personnel Manager,  
Naval Dock Yard,  
Bombay.

.. Respondents

Coram: Hon'ble Vice-Chairman B.C.Gadgil  
Hon'ble Vice-Chairman B.C.Mathur.

Appearances:

1. Applicant in person.
2. Mr.D.V.Gangal  
Advocate for the applicant.
3. Mr.R.K.Shetty  
Counsel for the Respondents.

ORAL JUDGMENT

Dated: 24.11.1987.

(Per: B.C.Gadgil, Vice-Chairman)

1. Heard Mr.D.V.Gangal for the applicant and Mr.R.K.Shetty for the Respondents.
2. The office has raised certain objections. However, they are waived.
3. The matter does not deserve to be admitted for the following reasons. A departmental enquiry was held against the applicant in 1970. His grievance was that he did not receive any order imposing any penalty and that he was not allowed to join service. we are not able to accept the contention of the applicant that he was not allowed to join service since 1970 without there being an order for removing him from service. Apart from

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that, Mr. Shetty showed us the relevant record of the departmental proceeding which prove that order imposing penalty of removal from service was passed. Not only that, the applicant has made an application for getting back the provident fund contributions and other accounts. Mr. Shetty made a statement that Provident Fund contributions made by the applicant have already been repaid.

4. Under these circumstances, the application is grossly barred by time. We do not intend to entertain such a stale matter. The application is therefore summarily dismissed with no order as to cost.

*B.C.Gadgil*  
(B.C.GADGIL)  
VICE-CHAIRMAN

*A. Mathur*  
(B.C.MATHUR)  
VICE-CHAIRMAN